

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (d) The information is being collected and will be placed on the Table of the House.

Import and Export of Chemical Fertilizers

3681. SHRI THAWAR CHAND GEHLOT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the chemical fertilizers imported/exported by the country during the years 1994, 1995 and 1996 till February 28, 1997;

(b) the quantum of import along with the types of fertilizers decided to be made during the said period and the countries from where the import was made; and

(c) the quantity of fertilizers exported during the said period and the countries to which the export was made?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) Out of three major fertilizers namely urea, Di-Ammonium Phosphate (DAP) and Muriate of Potash (MOP) being imported by India, only urea is under price, distribution and movement control and is being imported on Government account. The quantities of urea along-with names of the countries from where it was imported during 1994-95 to 1996-97 are given in the statement attached.

As the demand for major fertilizers such as Urea and DAP normally exceeds the indigenous production, the entire production of these fertilizers is earmarked for domestic consumption. Accordingly, in the Export Import Policy, Fertilizers have been placed in the Negative List for exports. Exports of SSP to neighbouring countries have been permitted in view of a substantial excess of the production capacity over the domestic demand, mainly to Bangladesh. Exports of urea have been allowed in exceptional cases to meet the requirements of Bhutan and the emergent needs of Nepal.

The quantities of major fertilizers exported during the above period are given below :

(in lakh tonnes)

Fertilizers	1994-95	1995-96	1996-97 (upto Feb. '97)	Country
Urea	0.014	0.258	0.10	Bhutan & Nepal
DAP	—	0.20	—	Nepal
SSP	3.39	1.88	1.19 (provisional)	Bangladesh

Statement

The Countrywise Imports of Urea from 1994-95 to 1996-97 (upto February '97)

(Qty. in lakh Metric Tonnes)

Sl.No.	Country	1994-95	1995-96	1996-97 (upto Feb '97)
1.	Bangladesh	0.87	1.35	1.44
2.	Bulgaria	0.21	0.73	—
3.	CIS	11.29	12.79	6.84
4.	Croatia	—	1.07	—
5.	Germany	—	0.42	—
6.	Indonesia	1.02	1.36	—
7.	Kuwait	3.07	2.64	3.80
8.	Libya	2.00	3.70	2.14
9.	Qatar	2.80	2.37	2.95
10.	Romania	0.99	3.56	1.60
11.	Saudi Arabia	4.23	4.92	2.98
12.	UAE	2.22	2.43	1.47
13.	Pakistan	—	0.48	—
Total		28.70	37.82	23.28

[English]

Victim Compensation Scheme in CPC, 1973

3682. SHRI BHAKTA CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Law Commission of India has suggested to incorporate a new section "Victim Compensation Scheme" in the Criminal Procedure Code, 1973;

(b) if so, the details thereof and the reasons cited by the Commission for incorporation of the said section; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) The Law Commission in its 154th Report has suggested incorporation of a new Section 357-A in the Code of Criminal Procedure, 1973 in view of the weakness of the existing provision for compensation to victim of Crime.

(c) The matter is receiving attention of the Government.